

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. 644/2015**

**IN THE MATTER OF:**

**Akhilesh Chandra & Anr.**

.... **APPLICANT / PETITIONER**

**Vs**

**Shri Sidhballi Infrastructure & Construction  
Company Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 433(e), 434**

**Order delivered on 09.10.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

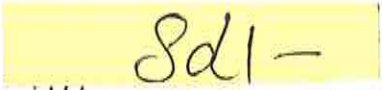
**For the APPLICANT / PETITIONER :-** Mr. L. B. Rai, Advocate  
Mr. Vijay Awana, Advocate

**For the RESPONDENT :-**

**ORDER**

Notice to show cause to the respondent be issued, as to why the petition be not admitted.

List on 13<sup>th</sup> October 2017. Process Dasti as well.

  
**CHIEF JUSTICE M. M. KUMAR  
PRESIDENT**

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**